

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 295/TT/2018

- Subject** : Petition for determination of transmission tariff for **Asset-1**: Replacement of existing 50MVA, 220/132 kV ICTs by 160 MVA, 220/132 kV ICT at Balipara Sub-station along with replacement of 132 kV equipment **Asset-2**: 2nd 400/220 kV, 315 MVA ICT, new 220 kV Bus arrangement (GIS) with 4 nos. of 220 kV Bays at Bongaigaon Sub- station of POWERGRID along with stringing of 2nd Circuit of 220 kV D/C Bongaigaon-Salakati TL and 1 no. of 220 kV line bay at Salakati Sub-station(for 220kV D/C Bongaigaon-Salakati TL)
- Date of Hearing** : 11.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Assam Electricity Grid Corporation Limited and 5 others
- Parties present** : Shri Amit Yadav, PGCIL
Shri Amit Jain, PGCIL

Record of Proceedings

The representative of Petitioner submitted that the Commission vide order dated 12.6.2019 has granted provisional tariff for the instant assets and that the information sought in the order dated 11.6.2019 has been submitted vide affidavit dated 27.6.2019. He submitted that none of the respondents have filed reply to the petition. All the information required for determination of tariff is available on record and as such the tariff as prayed for may be allowed. He also submitted that the Asset-II has not been put into commercial operation and it is anticipated to achieve COD during the 2019-24 tariff period and as such tariff may be granted to only Asset-I in the instant petition.

2. The Commission observed that as Asset-II has not achieved COD, tariff allowed for Asset-II in order dated 12.6.2019 should be excluded from the PoC computation, if it has been included in such computation.

3. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

